

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(19)

D.A. No. 2533/94

New Delhi this the 19th day of December 1995

Hon'ble Shri R.K.AHOOJA, Member(A)

Bhagwan Singh
s/o Sh. Tek Chand,
r/o Qr. No. 2, Sr.Sec.Boys School,
Sector VI, R.K.Puram,
New Delhi.

...Applicant

(By Advocate: Shri D.P.Avinashi)

Versus

Union of India: through:

1. Director,
Directorate of Education
Old Secretariate, Delhi Admn.
Delhi.
2. Deputy Director,
Directorate of Education
Distt. South Zone,
S-22, Defence Colony,
New Delhi.
3. B.K.Singhal,
Principal,
Govt. Boys Sr.Sec.School,
Sec-VI,
R.K.Puram, New Delhi.

....Respondents.

(By Advocate: Shri Anoop Bagai)

ORDER(Oral)

Hon'ble Shri R.K.Ahooja, Member (A)

LD Counsel for the applicant states that the applicant has since been transferred back to the ^{lives at} school and that he will not be evicted from the premises in question. He, therefore, states that the applicant wishes to withdraw this application. Permission is granted. Accordingly the application is dismissed as withdrawn.

R.K.Ahooja
(R.K.AHOOJA)
Member (A)

cc.